

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).9486-9487/2019

CENTRAL ORGANISATION FOR RAILWAY ELECTRIFICATION

Appellant(s)

VERSUS

M/S ECI SPIC SMO MCML (JV) A JOINT VENTURE COMPANY

Respondent(s)

(WITH IA No. 192963/2024 - INTERVENTION APPLICATION, IA No. 167913/2024 - INTERVENTION APPLICATION, IA No. 129202/2023 - INTERVENTION APPLICATION, IA No. 124104/2023 - INTERVENTION APPLICATION, IA No. 189627/2024 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 15936/2020 (XIV)

(WITH IA No. 134969/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 6125/2021 (IV-A)

SLP(C) No. 9462/2022 (IV-A)

(WITH IA No. 114639/2022 - APPLICATION FOR PERMISSION, IA No. 75755/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 124089/2023 - INTERVENTION APPLICATION, IA No. 108256/2023 - INTERVENTION APPLICATION, IA No. 185828/2022 - INTERVENTION APPLICATION, IA No. 63863/2024 - INTERVENTION APPLICATION, IA No. 240734/2023 - INTERVENTION APPLICATION, IA No. 184011/2023 - INTERVENTION APPLICATION, IA No. 129212/2023 - INTERVENTION APPLICATION, IA No. 128075/2023 - INTERVENTION APPLICATION, IA No. 75756/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 21131/2023 (XIV)

(FOR ADMISSION and I.R. and IA No.192976/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 7086/2024 (XV)

(WITH IA No.41786/2024-CONDONATION OF DELAY IN FILING and IA No.41789/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.41790/2024-EXEMPTION FROM FILING O.T. and IA No.41788/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 13670/2024 (XVII)

(WITH IA No.89448/2024-CONDONATION OF DELAY IN FILING and IA No.89451/2024-EXEMPTION FROM FILING O.T.)

Date : 08-11-2024 These matters were called on for pronouncement

of judgment today.

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- 1 Hon'ble Dr Justice Dhananjaya Y Chandrachud, Chief Justice of India, pronounced the judgment on behalf of himself, Hon'ble Mr Justice J B Pardiwala and Hon'ble Mr Justice Manoj Misra.
- 2 Hon'ble Mr Justice Hrishikesh Roy and Hon'ble Mr Justice Pamidighantam Sri Narasimha pronounced their separate judgments.
- 3 The reference is answered in terms of the majority opinion.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

(Three signed reportable judgments are placed on the file)